## CENTRAL ALMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW .

#### INDEX SHEET

CAUSE TITLE 0 4. 205 of 1988 (L)

	1	Name of the parties	***	•	
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## CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH.

23-A, Thornhill Road, Allahabad-211C01

Registration	No.	205	of 19	98g		_	
APPLICANT	<b>(</b> s)	S.K-R	180		• <del>***</del> • **** 14** <b>***</b>	- <b></b>	v
RESPONDENT	(s)	union J	Judi	<u> </u>	1 1886 - weet 1880 - 1886 N	160 · es. 880 · 8 8 Jegg (	194 aaga 1800 aaga .

#### Particulars to be examined

- 1. Is the appeal competent?
- 2. (a) Is the application in the prescribed form?
  - (b) Is the application in paper book form?
  - (c) Have six complete sets of the application been filed?
- 3. (a) Is the appeal in time?
  - (b) If not, by how many days it is beyond time?
  - (c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation, Vakalatnama been filed?
- Is the application accompanied by B. D./Postal-Order for Rs. 50/-
- 6. Has the certified copy/copies of the order (s) against which the application is made been filed?
- 7. (a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed?
  - (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numberd accordingly ?

#### Endorsement as to result of Examination

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#### Particulars to be Examined

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#### Endorsement as to result of Examination

(c) Are the documents referred to in (a) above neatly typed in double space? 8. Has the index of documents been filed and paging done properly? Have the chronological details of representation made and the outcome of such representations been indicated in the application? Is the matter raised in the application pending before any Court of law or any other Bench of Tribuna!? Are the application/duplicate copy/spare copies signed? Are extra copies of the application with Ann-No exures filed? (a) Identical with the original? (b) Defective? (c) Wanting in Annxures resses, of the respondents been filed?

13. Have file size envelopes bearing full add-

14. Are the given addresses, the registered addresses?

Do the names of the parties stated in the 15 copies tally with those indicated in the application?

Are the translations certified to be true or 16. supported by an Affidavit affirming that they are trype?

Are the facts of the case mentioned in item No. 6 of the application?

- (a) Concise?
- (b) Under distinct heads?
- (c) Numbered consectively?
- (d) Typed in double space on one side of the paper?
- 18. Have the particulars for interim order prayed for indicated with reasons?

19. Whether ail the remedies have been exhaused. don is tiled against

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT BENCH AT LUCINO...

O.A./IA. No. 205 1988(C)

S.K. Risn' Applicant(s) Versus

0-0 to . Respondent(s)

24.11.80

No.

Orders

Date

Hon. D.S. Mira, A.M Hon. G.S. Sharma, J.M.

Admit respondents to tile Issue notice to the reply within a month 4 rejounder within 15 days thereafter and also inne notice to the respondents to show Cause against the interim relief prayed by the applicant tixery 22.12.00.

> 501-5.M.

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OR

Notices inued to the respondents. 1 to 17 through regd Post firm 22.12.00 to consider the interior

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT DENCH AT LUCINO.

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O.A./XXX No. 205 198 8(L)

S.K.Rizvi

applicant(s)

Versus Union of India.

\_Respondent(s)

Date

Orders

#### Contd. from pre-page.

The respondent nos. 1 and 2 may file their reply within 3 weeks from now. The applicant has filed rejoinder to the counter filed by the private respondents. Learned counsel for the applicant may file rejoinder, if any, to the counter, which may be filed by the respondents 1 and 2, within a week thereafter.

List this case for final hearing on 23.2.1989.

A copy of this order may be made available to the Brief Holder of Sri N.B.Singh, learned Chief Standing Counsel for the Union of India, today.

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Dt.25.1.1989

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OR copy inned & the Brief Holder of Sa

16/2/09

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Just 16/1

#### Hon' Mr. D.K. Agrawal, J.M.

10/8/89

Buri A.K. Chaturvedi L/C for the applicant and shri R.K. Kalra briefholder of Mr. S.C. Budhwar L/C for respondents Nos. 3 to 17 are present. No Division Bench is available for hearing the

Loarned counsel for the applicants files rejoinder, keep it on record. Copy of the rejoinder affidavit meant for counsel for Union of India be given to the L/Counsel for Union of India as and when he is available.

List this case on 28/9/89 for hearing.

(sns)

28/9/05

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On the request of the learned commend for the case is applicant. The lase is adjourned \$5 4-12-04 for

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On the request made on behalf

of & m' S.C. Budhwar The case be put up tomorrow

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As directed by the count's andre dt. 10:0 by 20 they beginning

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Submitted for hearing

205/11/11/11

How complied Sar alvo Brief Order, Mentioning Reference with and บบแก้อา if necessary date of σf order compliance and date Hon Justice K. Nalk, V.C. 5.12.89 Hond k. J. Raman, A.M. learned counsel for the pointies hist this case for teined hear on 4.1-90.

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> Hon' Mr Justice Kamleshwar Nath, V.C. Hon' Mr K. Obeyya, A.M.

Shri Ramesh Chandra Srivastava respondent No.11 says that the case before the Hon'ble Supreme Court is listed for hearing on 16.1.90. Counsel for the applicant says that the case pending in the Hon'ble Supreme Court has nothing to do with the disputes in the present case. He says that . earlier also the case in the Supreme Court had been adjourned and that the applicant should not be made to suffer because of any delay in the disposal of the matter in the Supreme Court. We think another opportunity may be given to have before us the judgment of the Hon ble Supreme Court.in case the hearing before the Hon' Supreme Court on 16.1.90 materialises. If the hearing. does not materialise at all, then, this Tribundl will proceed with the hearing of the present case is adjourned to 9-2-90 for hearing

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD lamow Chrewt Bend O.A.NO. 205 1988. DATE OF DECISION S.K. Risvi Lothers Advocate for the Petitioner(s) **VERSUS** LO Thora RESPONDENT Advocate for the Respondent(s) The Hon ble Mr. Justice K. Worth, Ve. The Hon ble Mr. K. Obayga, Am. Whether Reporters of local papers may be allowed to see the Judgement? To be referred to the Reporter or not? 2. Whether their Lordships wish to see the fair copy of the Judgement ? Whether to be circulated to other Benches ? Dinesh/ \*\*\*

(Aio)

#### RESERVED

Registration O.A. No. 205 of 1988

Syed Khalid Rizvi and Others ..... Applicants

Versus

Union of India & Others ..... Opposite Parties.

Hon. Justice K. Nath, V.C. Hon. Mr.K. Obayya , A.M.

(By Hon.Justice K. Nath, V.C.)

This application under Section 19 of the Administrative Tribunals Act, 1985 is to quash a statement of seniority of respondents 3 to 17 promoted I.P.S. Officers of the State Cadre in the gradation list of I.P.S. Officers of U.P. contained in Annexure-4 dated 24.4.1987. There is also a prayer that an amendment dated 5.7.77 in Rule 9(2) of the Indian Police Service (Recruitment) Rules, 1954 contained in Annexure-2 may not be given retrospective effect.

2. The material facts of the case are admitted. The three petitioners were recruited directly to the Indian Police Service through an All India Competition conducted by the U.P.S.C. They were posted in the U.P. Cadre of the IPS on 22.7.73 (petitioner No.1), 17.7.75 (petitioner No.2) and 14.7.76 (petitioner No.3). Respondents 3 to 17 were recruited originally to the U.P. Police Service and were promoted to the Indian Police Service on different dates between 25.4.78 and 26.3.80 as detailed in Annexure-1.



However, they were given years of allotment of 1972 and 1973. The impugned seniority list, Annexure-4 mentions the date of their continuous officiation in a senior post from various years some of which precede while the rest succeed the dates of appointment of the petitioners. On account of the fixation of the years of allotment of respondents 3 to 17, they became senior to the petitioners.

- The grievance of the petitioners is that the 3. promotion of the officers of the U.P. Police Service to the Indian Police Service was fixed at a quota of 25% prior to the impugned amendment of Indian Police Service (Recruitment) Rules, 1954 by Annexure-2 dated 5.7.77 but by the said amendment, the quota was enhanced to  $33\frac{1}{3}$  % in consequence of which respondents 3 to 17 were promoted to the IPS and got the years of allotment making them senior to the petitioners. It is urged that the said amendment had a retrospective effect which was not permissible in view of Section 3(1A) of the All Indian Services Act, 1951 provinced that if the amendment is not given retrospective effect, the petitioners would be senior to respondents 3 to 17.
- 4. Counter and rejoinder have been exchanged and it is admitted by the respondents that benefit of promotion to the IPS has accrued to them by virtue of the impugned amendment. Their contention is that the amendment is not retrospective and that in any case it does not adversely affect the interests of the petitioners and therefore it is not inoperative in the manner challenged by the petitioners.



- 5. The main controversy in the case is whether the impugned amendment is retrospective and is hit by the provisions of Section 3(1A) of the All Indian Services Act, 1951. The Section runs as follows:
  - " 3(1A) The power to make rules conferred by this Section shall include the power to give retrospective effect from a date not earlier than the date of commencement of this Act to the rules or any of them but no retrospective effect shall be given to any rule so as to prejudicially affect the interests of any person to whom such rule may be applicable."
- We have heard Shri Abdul Mannan for the petitioners and Shri S.C. Budhwar for the respondents at considerable length. A bare reading of Section 3(1A) makes out that the Govt. is competent to give retrospective effect to rules that may be framed under the Act. not disputed that the impugned amendment to the I.P.S. (Recruitment) Rules, 1954 has been made in exercise of the powers under Section 3(1) of the All India Services Act, 1951. Amending Rule 1(2) contained in Annexure-2 clearly says that the amendment shall come into force on the date of publication in the official gazette. Admittedly, it was published in the Govt of India Extra Ordinary Gazette on 5.7.77. On the face of it, therefore, the amendment was not made retrospective. Indeed, in para 6(10) of the petition, it is specifically mentioned that "the amendment dated 5.7.77 is not retrospective either expressly or impliedly". It is futile therefore to contend that the amendment is retrospective.

The learned counsel for the applicant however says that although the amendment is not retrospective, it has "retrospective effect" within the meaning of the provision to Rule 3(1A) of the All India Services Act. We are of the opinion that the amendment does not give retrospective effect either to the Amending Rule or to the Rule which had been amended. Rule 9(1) of the I.P.S. (Recruitment) Rules, 1954 provides that the Central Govt. may recruit to the service persons by promotion from amongst substantive members of the State Police Service in accordance with such Regulations as the Central Govt. may make from time to time. Sub Rule 2 of Rule 9 from the time of the impugned amendment provides that number of persons recruited under Sub Rule 1 in any State shall not at any time exceed  $33\frac{1}{3}$  % of the number of posts as specified in the Schedule to the IPS (Fixation of Cadre Strength) Regulations, 1955. Sub Rule 2 of Rule 9 simply says that the promotees' quota shall not exceed  $33\frac{1}{3}$  % " at any time". The expression "at any time" is wide enough to cover all points of time when the number of persons recruited by promotion is to be determined. If there are rules independently of the amending rule or the rule in which the amendment is made which bring benefit to certain persons from an earlier date which they would not have got but for the amending/amended rule, the benefit would be relatable to the independent rule and not to the amending or amended rule. In other words, the amending/amended rule cannot be said to have a retrospective effect within the meaning of provision to Section 3(1A) of the All India Services Act, 1951.



8. The benefit of seniority to the respondents
3 to 17 flows from the I.P.S.(Regulations of Seniority)
Rules, 1954. Rule 3(3) of those rules runs as
follows:

"3(3)The year of allotment of an officer
appointed to the service after the commence—
ment of these rules shall be -

- (a) where the officer is appointed to the service on the result of a competitive examination, the year following the year in which such examination was held;
- (b) where the officer is appointed to service by promotion in accordance with Rule 9 of the Recruitment Rules, the year of allotment of the juniormost amongst the officers recruited to the service in accordance with Rule 7 of those Rules who officiated continuously in a senipr bost from a date earlier than the date of commencement of such officiation by the former.

#### Provided.....

Q. Clause (a) of Sub Rule 3 of Rule 3 concerns direct recruits like the petitioners; their year of allotment is the year following the year in which their competitive examination was held. Clause (b) of Sub Rule 3 of Rule 3 concerns promotee officers like respondents 3 to 17; their year of allotment will be the year allotted to the juniormost of the direct recruits who had officiated continuously in a senior post from a date earlier than the date of commencement of such officiation by the promotee officers. These provisions are entirely independent of the provisions regarding quota of the direct recruits and promotees. Whenever the quota is varied by increasing or reducing the number of vacancies relatable to one or the other

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source of pase recruitment, the Rule of assigning of year of allotment in the IPS (Regulations of Seniority) Rules, 1954 will have its own independent operation; its operation does not become retrospective on such variations which remains where it is.

The learned counsel for the respondents 10. has referred to Rule 6 of the Indian Police Service (Recruitment) Rules, 1954 to point out that under Sub Rule 2 thereof while initial appointment of persons recruited to the service by competitive examination or by selection from Emergency Commissioned Officers has to be made in the Junior Time Scale, under Sub Rule 3 the initial appointment of persons recruited to the service by promotion has to be made in the Senior Time Scale of pay. The contention is that the policy of the law is to give some sort of a weightage to the promotees on account of their longer length of service as compared to the direct recruits. Similarly, the I.P.S. (Regulations of Seniority) Rules, 1954 do not adopt any criterion of the date of entry into service for the purposes of year of allotment in respect of any of these classes of officers.

the petitioners contends that the quota rule must go hand in hand with the seniority rule and the principles of seniority of direct recruits vis-a-vis the promotees as contained in Rule 3 of IPS (Regulations of Seniority) Rules, 1954 cannot be separated from one another. This contention does not further the claim of the petitioners; the seniority rule read with the quota rule on its own,



brings benefit of the enhanced quota to the class in whose favour the enhancement is made.

- The learned counsel for the petitioners 12. further says that a reasonable interpretation of the amended Rule coupled with the Seniority Rule is that appointment/seniority should be subject to the availability of the post and since the post became available to the promotees in July, 1977 with the increase of quota from 25% to  $33\frac{1}{3}$  %, the benefit of seniority to the promotees should accrue only on such date after July, 1977 when the post became available. The learned counsel for the respondents contends that the argument rests on the fallacious presumption that the posts were not in existence since before and came into being only after the amendment of the Rule 1977. We think that it is not a question of availability or creation of the posts in consequence of the amendment; it is only a question of allocation of existing posts between the direct recruits and the promotees.
- 13. There is another angle to the case. The provision to Section 3(1A) of the All India Services Act, 1951 purports to prevent the retrospective operation of a Rule if the Rule prejudicially affects the interests of any person to whom the Rule applies. The petitioners' apprehension is that the enhancement of quota prejudicially affects the petitioners' seniority and chances of promotion. The learned counse.



- 8 -

for the opposite parties have referred to the case of Union of India & Another Vs. S.K. Krishnamurthy and Others 1989 (11) A.T.C. 892 where the Supreme Court had held that promotion is not a right and the taking away of the chances of promotion do not constitute deprivation of a right. That case did not deal with a change of quota between the direct recruits and the Emergency Commissioned Officers who were involved in that case; but the principle is well recognised that promotion is not a right. The Rule which governs grant of promotion or seniority or Rule which concerns conditions of service and the power of the President under Article 309 of the Constitution of India to amend the Rules even retrospectively is not in doubt. The learned counsel for the respondents has referred to the case of K. Jaddishan Vs. Union of India & Others 1990 (I) A.T.C. 510 in this connection. There a Rule prescribing certain qualifications for promotion to the higher post was amended on account of which the petitioners chance of promotion was adversely affected. The Supreme Court held that the amended Rule only affected the employees chances of promotion or his rights to be considered for promotion to the higher post and that result could not be considered to give a retrospective effect to the amendment of the Rule. There is worth therefore in the contention of the learned counsel for the respondents that the so called obstruction in the alleged claim of the petitioners for promotion on the ground of seniority cannot be said to be such interest or right as is adversely affected within the meaning



of provision to Section 3(1A) of the All India

- 14. In the case of Ram Chandra Vs. State of

  Maharashtra 1974 SC 259 there was a reduction of

  quota from 100% to 50%. The Supreme Court held

  that the Rule reducing the quota only affected the

  chance of promotion but did not affect the conditions

  of the service of the petitioner.
- 15. In the case of Gopal Bhimmapoa Vs. State of Karnataka and Others 1988 SCC (L&S) 105 it was held that the quota rule has to be strictly enforced for fixation of inter se seniority which must be done on the basis of quota.
- 16. The learned counsel for the petitioners referred to the case of N.K. Chauhan Vs. State of Guirat 1977 SC 251 to show that persons officiating in higher post in excess of the quota have to be pushed down in the ultimate fixation of seniority. That decision brings no benefit to the petitioners' because respondents 3 to 17 admittedly are not in excess of quota.
- 17. We may mention that seniority does not and constitute a person's rank that a bare loss of seniority within the cadre does not constitute reduction in rank within the meaning of Article 311 (2) of the Constitution of India. The case of High Court Calcutta Vs. Amal Kumar Roy 1962 SC 1704 and Baradkant Mishra Vs High Court of Orissa 1976 SC 1899 may be seen in this connection.

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18. It is also somewhat strange that while the amendment in question came into being in 1977, its operation does not seem to have been challenged in any litigation thus far. Counsel for the parties agree that there has been no decision on this point. It is quite likely that during the last 12 or 13 years some rights may have accrued to some officers and others may have been put back as the present petitioners believe they are. However, not much would turn upon that consideration because we are not examining any question of limitation in this context.

- 19. On a careful consideration of all the matters, we are of the opinion that the grounds of challenge to the seniority assigned to respondents 3 to 17 contained in Annexure-4 dated 24.4.87 must fail and that the panel for promotion drawn on that basis cannot be said to be illegal; we find that respondents 3 to 17 are entitled to the benefits of the amendment of the Rule 9(2) of the Indian Police Service (Recruitment) Rules, 1954 as contained in Annexure-2 dated 5.7.77. The petition must fail.
- 20. The petition is dismissed. Parties shall bear their costs.

Member (A)

Vice Chairman

Dated the  $17^{\mu}$  May, 1990.

#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

#### ADDITIONAL BENCH AT ALLAHABAD,

#### CIRCUIT BENCH LUCKNOW

Registration Case No. 205 of 1988 (U)

(Under Section 19 of the Administrative Tribunal Act)

Syed Khalid Rizvi and Others ---- Applicants

Versus

Union of India and Others ..... Respondents

Date of Filing

OR

Date of Receipt by post

Registration No.

Signature of Registrar

Filed on 21-11-88

Noted date 2h-11-88.

Asit Kumar Chatwedi Advocati

21-11-88

(RAD)

# IN THE CENTRAL ADMINISTRATIVE TRIBUHAL ADDITIONAL BERCH AT ALLAHABAD CIRCUIT BERCH LUCKNOW

Q2\*\*

#### INDEX

In

Registration No. 205 of 1988 (1) Syed Khalid Rizvi and others **VERSUS** Union of India and others. Respondents Particulars Application 1. 1-14 2. Annexure-1 : Copy of Dates of 15-16 appointment to IPS of respondents Ro 3 to 17. Annexure-2 : Copy of Govt. of 3. 17-18 India notification dated 5th July 1977 4. Annedure-3: Copy of Govt. of India 19-22 notification dated 12th. Sept. 1977 Annexure-4: Copy of letter No. I-5. 23-34 15011/5/86-IPS.I. dated 24th April, 67 addressed to Chief Secretary U.P. Govt.

COUNSEL FOR THE APPLICANT

V

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH AT ALLAHABAD CIRCUIT BENCH LUCKNOW

REGISTERATION NO. 205 OF 1988.

Syed Khalid Rizvi and others ..... APPLICANTS

VERSUS

Union of Indie end others. ..... RESFONDENTS.

#### 1. PARTICULARS OF THE AFFLICANTS:

(A)

- (i) Syed Khalid Rizvi
- (ii) Shri Abdul Aziz Rizvi
- (iii) Superintendent of Police, Criminal Investigation
  Department(Crime Branch), Lucknow.
  - (iv)Criminal Investigation Department(Crime Branch),2, Vikramaditya Marg, Lucknow.
  - (v) Criminal Investigation Department (Crime Branch),2, Vikramaditya Marg, Lucknow.
- (B) (i) Karamveer Singh
  - (ii) Shri Preti Pal Singh
  - (iii) Senior Superintendent of Police, Azamgarh.
    - (iv) Senior Superintendent of Police, Azamgarh.
    - (v) Senior Superintendent of Police, Azamgarh.
- (C) (i) Subhash Joshi
  - (ii) Shri P.C. Joshi
  - (iii) Superintendent of Police, Bijnore.
  - (iv) Superintendent of Police, Bijnore.
  - (v) Superintendent of Police, Bijnore.

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#### 2. PARTICULARS OF THE RESPONDENTS:

- (1) Union of India through the Secretary, Department of Home, Government of India, New Delhi.
  - (2) State of Uttar Pradesh through the Secretary,

    Department of Home, Government of Uttar Pradesh,
    Lucknow.
  - (3)(1) K.P. Tripathi
    - (ii) Vice Principal, Police Training College II,
      Moradabad.
    - (iii) Vice Frincipal, Police Training College II,
      Moradabad.
  - (4)(i\*) D.K.Agrawal
    - (ii) Superintendent of Police, Vigilance, Jhansi.
    - (iii) Superintendent of Police, Vigilance, Jhansi.
  - (5)(1) K.N.Bhatt
    - (ii) Senior Superintendent of Police, Bareilly.
    - (iii) Senior Superintendent of Police, Bareilly.
  - (6)(i) Yogendra Pal
    - (ii) Commandant, 6th Battalion, Provincial Armed Constabulary, Meerut.
    - (iii) Commandant, 6th Battalion, Provincial Armed Constabulary, Meerut.
  - (7)(i) P.P.Srivastava
    - (ii) Commandant, 4th Battalion, Provincial Armed Constabulary, Allahabad.
    - (iii) Commandant, 4th Battalion, Provincial Armed Constabulary, Allahabad.
  - (8)(i) Ahmad Hasan
    - (ii) Senior Superintendent of Police, Gorakhpur.
    - (iii) Senior Superintendent of Police, Gorakhpur.

Syed Blastid Ligi



#### (9) (i) A.N.Singh

- (ii) Commandent, Provincial Armed Constabulary, Moradabad.
- (iii) Commandant, Provincial Armed Constabulary, Moradabad.
- (10)(i) R.S.Narain
  - (ii) Commandant, 40th Battalion, Provincial Armed Constabulary Haridwar District Saharanpur.
  - (iii) Commandant, 40th Battalion, Provincial Armed
    Constabulary Haridwar District Saharanpur.
- (11)(i) R.C.Srivastava
  - (ii) Superintendent of Police, Crime Branch, C.I.D., Luckn
  - (iii) Superintendent of Police, Crime Branch, C.I.D., Lucknow
- (12)(1) Hori Lal
  - (ii) Superintendent of Police, U.P. Vigilance Establishmen

    3 Vikramaditya Marg, Lucknow.
  - (iii) Superintendent of Police, U.P. Vigizance Establishmen
    3 Vikramaditya Marq, Lucknow.
- (13)(i) H.P.Tripathi
  - (ii) Superintendent of Police Karmik', Police Headquarter Allahabad.
  - (iii) Superintendent of Police (Karmik), Police Headquarter Allahabad.
- (14)(i) T.K.Joshi
  - (ii) Senior Superintendent of Police Nainital.
  - (iii) Senior Superintendent of Police, Nainital.
- (15)(i) R.B. Singh
  - (iii) Senior Superintendent of Police, Aligarh (iii) Senior Superintendent of Police, Aligarh.

spel thelid time

(AV)

#### (16)(i) Menager Pandey

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- (ii) Superintendent of Police, Shahjehenpur.
- (iii) Superintendent of Police, Shahjehampur.

#### (17)(i) H.F.Misra

- (if) Superintendent of Police, Security, Intelligence
  Headquarters, Golthley Marg, Lucknow.
- (iii) Superintendent of Police, Security, Intelligence
  Headquarters, Gokhley Març, Lucknow.

# 3. PARTICULARS OF THE ORDER AGAINST WHICH APPLICATION IS MADE.

The application is against the following orders:

- I. (i) Order No. 1-15011/5/86-IPS.I
  - (ii) Dated 24th April, 1987.
  - (iii)Passed by the Ministry of Home Affairs, Govt. of India;
  - (iv) Subject in brief determination of Seniority of Promotees, IFS Officers of U.P. State, Cadre Quo Direct IPS Officers.
- II. (i) Order No. Penal drawn by the Government of U.P. for promotion to the post of DIG in the IPS Cadre of the State of U.P.
  - (ii) Dated: September 1988.
  - (iii) Fassed by Government of U.P.
  - (iv) Subject in brief Promotion to the Post of D.I.G. in the State of U.P.

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#### 4. JUNIEDICTION OF THE TRIBUNAL:

The matter relates to the Seniority and Selection for promotion to the post of Deputy Inspector General of Police of the promotees in the I.P.S. Officers in U.P. Thus Lu-know Bench of the Central Administrative Tribunal has the jurisdiction to deal with and is so de-lared by the applicants.

#### 5. LIMITATION:

of the Central Administrative Tribunal's Act, 1985 as the applicants came to know in the last month October 1988 that a P anel has been made for promotion for the post of D.I.G. by the Govt. of U.P. in September, 1988 in which the respondent No.3 to 17 has been treated senior to the applicants.

### 6. FACT: OF THE CASE: ( The facts of the case are given below)

- That the applicants were directly recruited through all India Competition conducted by the Union Public Service commission in the Indian Police Services with effect from 22nd July, 1973, 17th July 1975, and 14th July 1976. They are posted in the U.P. Cadre. Their particulars have been given above. The opposite party no.3 to 17 originally belonged to the U.P. Police Service. They were promoted to the Indian Police Services on various dates from 25th April 1978 to 26th March, 1980. The respective dates of appointment to 1.P.S. are given in Appendix-1 to the application. Their respective years of allotment have also been given in the said appendix.
- (ii) That in the Indian Police Services, 25 percent of

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(AND)

the posts were filled by way of promotion from the State

Services and the remaining 75 percent were filled by the

direct recruitment. However, through a notification

dated 5th July, 1977 issued by the Government of India,

Ministry of Home Affairs, Indian Police Service (Recruitment)

Rules 1954 were amended and the quote of 25 percent for

promotees was allowed to be enhanced to 33.33 percent. A copy

of this amendment is appended as Appendix-2 to this application

- (iii) That prior to the said amendment there were 58 posts in Uttar Fradesh in the Indian Poline Servine Cadre which were in the quota of promotees meaning thereby, to be filled by promotion from the State Poline Servine.
- (iv) That in pursuance of the said amendment dated 5th July 1977 the Govt. of India issued a notification on 12th September 1977 through which the number of posts in the IPS in U.P. to be filled by way of promotion was increased to 78. Relevant extract of Govt. of India's Notification is annexed as Appendix No.3 to this application.
- in Uttar Predesh were holding the various posts in the Indian Police Service in the quota for promotees only two posts were available yet to be filled by way of promotion from the State services. Shri J.M. Saxena and Sri B.K. Singh, the two promoted officers though promoted later but could be promoted to the Indian Police Services according to the old quota of 58. So they have not been impleaded as opposite-parties/respondents and their position has not been challanged (vi) That the opposite parties 3 to 17 have been promoted after the said amendment and they could not be promoted withou

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the enhancement of the quota by the amendment of 5th July, 1977 and the notification dated 12th September, 1977, for several years, but this bulk promotion was only possible due to the enhancement of post vide notification dated 12.9.1977.

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- (vii) That the opposite parties no.3 to 17 have been given the Year of Allotments of 1972 and 1973, meaning by they have been promoted to steal a march over directly recruited officers in the Indian Police Service in U.P. who joined the Indian Police Services much earlier than the said amendment and enhancement of quota. As stated above the applicant no.1 joined I.P.S. on 22.7.1973 and the applicant no.2 Mr.Karmveer Singh joined on 17.7.1975, and the applicant no.3 joined on 14.7.1976.
- (viii) That all the applicants were selected and substantively appointed as a direct recruit in the Indian Police Services
  in the U.P. Cadre much before the amendment of the Rules
  and enhancement of post for promotees vide notification
  dated 12th September, 1977.
- (ix) That the promotees who secured promotion after the said amendment and solely in consequence of the enforcement of the said amendment can not take back their seniority and the secure a march over the directly recruits and substantively appointed I.P.S. Officers, who joined much earlier.
- (x) That the amendment dated 5th July, 1987 is not retrospentive either expressly or implied. So the promotees securing promotion in pursuance and inconsequence of amendment

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and enhangement of quote can not be given a back seniority as said back seniority will mean giving retrospective effect to said ammending rule, as the said amendment Rule is Clause 1(2) specitifally provides:

They shall come into force on the date of their publication in the official gazette.

The same has been published in the gazette of the Govt. of India extraordinary on 5th July 1977 as such the enhanced quota of promoted officers can only be effect from 5th July, 1977 and the officers promoted in pursuance of the said enhancement can be validly members of the Indian Police Service only on or after 5th July 1977 and not before. In the alternative it may be pointed out that the actually posts in the quota of promotees in the IPS in U.P. were enhanced by the notification dated 12th September 1977 and from that date the 20 posts stood validly enhanced in the quota of promotees in the IPS and all those who have been promoted thereafter in pursuance of the said enhancement of posts could only be there from 12th September, 1977 and not before.

(xi) That in pursuance of the amendment dated 5th July 1977 and the notification of the Govt.of India dated 12.7.1977 the Govt.of India issued another order on 24.4.1987 in respect of I.P.S. officers in Uttar Pradesh with a detailed position as to how the promotees in the I.P.S. in U.P. were to be adjusted in the Semiority of I.P.S. Officers in U.P. A copy of the order dated 24.4.1987 is annexed as Appendix No.4 to this application. In this order the opposite parties no.3 to 17 have been given the benefits of Semiority from the dates earlier than the amendment in the Rules and from the dates much earlier than the notification dated 12.9.1977 and this

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Govt. order antually gives retrospentive effect to the said amendment and notification dated 5.7.1977 and 12.9.1977 respectively. Though neither the amendment in the Rules nor the Govt. of India's Notification dated 12.9.1977 which factually enhanced the posts in the I.P.S. in the U.P. to be filled by promotion provide for retrospective effect.

(xii) That the said notification dated 12.9.1977 which increased the posts in the promotees quota in the I.P.S.in U.P. also makes it clear that the said enhancement in the number of vacancies to be filled by promotion in the IPS shall come into effect from the date of the said notification i.e. 12.9.1977. In clause 1(2) it provides as under-

their publication in the official Gazette. Meaning by the number of posts for promotees in the IPS in U.P. were shall increased with effect from 12.9.1977 and the opposite party no.3 to 17 who have been promoted in this increased quota of promoted on additional posts can under no circumstances be treated to have been promoted or held posts in the Indian Police Services before 12.9.1977.

(xiii) That Section 3(1-A) of the All India Services Act, 1951 empowers the Govt. of India to make Rules also empowers the Govt. of India to give retar retrospective effect to the Rules so framed with one condition that no rule so framed mathematical shall be given retrospective effect so as to prejudicially affect the interest of any person to whom the such Rule may apply. The clause of that provision runs as under:

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But no retrospective effect shall be given to any rule so as to prejidicially affect the interest of any person to whom such Rule may be applicable.

The applicants are advised to state that broad meaning an deffect of this condition is that retrospective effect to any amendment can not be given in an amendment which may prejudicially affect the other members of the service who are already there.

(xiv) That the applicants were substantively appointed in the Indian Police Services much before the said amendment dated 5.7.1977 and that amendment can not be given retrospective effect in a manner which prejudicially affect the applicants.

the services in 1978 and thereafter can not be placed above the applicants who already had been substantively appointed in the service. Such back seniority is not permissible under Section 3(1-1) of the Act, nor the Rule can be given retrospective effect to aix that extent.

in by the Govt. of Uttar Pradesh through the departmental selection Committee for drawing a panel and panel has been drawn for promotion to the post of D.I.G. in the State of Uttar Pradesh in which opposite party no.3 to 17 have been treated senior to the applicants illegally and arbitrarily and soon the applicants' will face supersession.

(xvii) That once the illegal promotions are made the applicants will face irreparable loss in the way that their promotions will be delayed for long. They will suffer in the matter of empluments and perpetually they will be thrown back in the matter of further promotion.

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#### 7. RELIET(S) SCUGET:

In view of the facts, mentioned in the above paragraphs, the applicants pray for following reliefs:

- the order of the Govt.of India dated 24.4.1987 and the penel for promotion to the post of D.I.G. drawn in September, 1988 by the Govt.of U.P. after summoning the same from the State Govt. as far as it aplates to the opposite parties no.3 to 17 with further direction that the amendment dated 5.7.1977 and the order enhancing the quota of promotees dated 12.9.1977 may not be given retrospective affect that is to say the affect from the dates earlier than the dates of notifications on the basis of the following amongst other grounds:
  - (2) Behause in view of the provisions of Section 3(a) of the All India Services Act, 1951, the notification contained in Appendix 2 and 3 can not be with retrospective affect.
  - (b) Because enhancement of quota of promotes in 1977
    can not be made in the manner as to adversely affect
    ed the position of the directly recruited officers,
    recruited before the said enhancement.
  - against their juniors and inferiors in violation of their fundamental rights, guarantee under article 14 and 16 of the Constitution of India.
  - (d) Because the State Govt. and the Union of India are

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estopped very adversely by hanging the position of the direct recruited IPS Officers, much after their recruitment.

- (e) Because in any case the enhancement of quota of promotees can not be given retrospective offect.
- (f) Because no officer can be allotted a Year of Allotment earlier than the year of creation or existence of vacancy.
- (g) Be-ause even under IPS Rules no officer can be given a Year of Allotment without existence of the vacancy of the post.
- (h) Be-zuse a Year of Allotment given to the opposite parties no.3 to 17 are wholly arbitrary when in those years these posts and varancies were not available for the promotees. The same is wholly arbitrary.
- (i) Because the Year of Allotment can be snatched back only to the extent of availability of posts and vacancy and not beyond it.
  - (j) Because the applicants category can be with-held in the March of Seniority only and to the extent where they are in excess of the quota fixed by the Rules for each category.
  - (k) Because the seniority has to be adjusted only in accordance with the quota fixed by Rules and not beyond it.

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#### 8. INTERIM ORDER, IF PROYED FOR:

Pending final decision of the application the applicants seek issue of the following interim orders

No promotion be given to the respondents no.3 to 17 on the basis of their year of allotment given by Appendix-A for the reasons already enumerated in the foregoing paragraphs and for the reasons that such promotion will cause irreparable loss to the applicants.

#### 9. DETAILS OF THE REMEDIES EXPLUSIED:

No further remedy is available under any rule or law.

10.MATTER NOT PENDING WITH ANY CIPER OLURY ETC.

Applicant further declares that the empanelment of the opposite parties no.3 to 17 is not under challange by the applicants in any Court of Law.

### 11 .PARTICULARS OF BANK DRAFT/POSTAL ORDER IN RESPECT OF THE APPLICATION FEE.

No. of Indian Postal Order: DD 065196

Name of the Issuing Post Office: High Court Bench Lucknow

Date of Issue of Postal Orders. 21-11-88

Post Office at which Payable: Allahabad

# 12. <u>DETAILS OF INDEX</u> ENCIOSED

#### 13. LIST OF ENCLOSURES:

- i) Application w/s 19 of the Administrative Tribunal Act
- ii) Appendixes No.1 to 4
- iii) Postal Order

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#### Vefifi~ation

I, Syed Khalid Rizir S/O Sri Abdul Aziz Rizir working as Supertendent of Police C. I. D. (Grime Branch) Luckner Resident of Grimmal Investigation Dept (Grime Branch) 2 Vikramad - itya Marg Luckness do hereby verify that the contents from 1 to 13 are true to my personal knowled e and belief and that I have not suppressed any material facts.

Planc: Lucknow Dated: 18:11.88

Spd Khalid Rigir Applicants

To

The Registrar Centeral Administrative Trubunal Additional Bench Allahabad

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#### CENTRAL ADMINISTRATIVE TRIBUNAL

#### ADDITIONAL BENCH

Registration	Case	No.	of	1988

Syed Khalid Rizvi and Others

Union of India and Others

Respondents.

#### APPENDIX NO 1

#### Dates of appointments to IPS of Respondents No. 3 to 17

appointment to IPS	allotment
1 2	3
Sri K.P. Tripathi 25.4.78	1973
Sri K.P. Tripathi 25.4.78 Sri D.K. Agartal 25.4.78	1 <b>97</b> 2
Sri K. N. Bhatt 25.4.78	1972
Sri Yogendra Pal 25.4.78	1973
Sri P.P. Srivastava 25.4.78	1973
Sri Ahmad Hasan 25.4.78	1972
Sri A.N. Singh 25.4.78	1972
Sri R. S. Narain 25.4.78	1972

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1	2	3	
Sri R.C. Srivastava	<b>25.4.7</b> 8	1972	
Sri Hori Lal	25.4.78	1972	٠.
Sri H.P.Tripathi	25.4.78	1972	
Sri T.K.Joshi	29.7.78	1972	,
Sri P.B. Singh	11.7.79	1973	
Sri Kanager Pandey	11.7.7	1973	
Sri H.P. Misra	26.3.80	1973	
	•		

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## IN THE CENTRAL ADMINISTRATIVE TRIPUNAL, ADDITIONAL BENCH AT ALLAHABAD CIRCUIT BENCH LUCKNOW

#### Begistration Case No. of 1988

Syed Khalid Rizvi and Others

Applicants

Versus

Union of India and Others

Respondents.

### ( APPENDIX NO. 2)

## PC-LISEPD IN PART II SECTION 3 SUP-SECTION (i) OF THE GALEFIE OF INDIA EXTRA-ORDINARY DATED: 5.7.1977.

No: 11039/2/77-AIS(I)-D
Government of India
Ministry of Home Affairs
Department of Personnel & A. R

New Delhi- the 5th July, 1977

#### NOTIFICATION

G.S.R..478(E)... In exercise of the powers conferred by sub-section(I) of Section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, After consultation with the Government of the States concerned and the Union Public Service Commission, hereby makes the following rules further to amend the Indian Police Service (Recruitment)

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- These rules may be called the Indian Police (1) 1. Service (Recruitment); Third Amendment Rules, 1977.
  - They shall come into force on the date of their (2) publication in the Official Gazette.
- In Rule 9(2) of the Indian Police Service 2. (Recruitment) Rules, 1954, for the figures and words " 25 per centu, the figures and words " 33-3be substituted.

( R.N. CHOPRA )
JOINT SECRETARY OF THE GOVT. OF INDIA

No. 11039/2/77-AIS (I)-B Dated gth July, 1977 Copy forwarded for information

- The Chief Secretaries of all the State Governments.
- Secretary, Union Public Service Commission, 2. New Delhi with 10 spare copies with reference to his letter No. F. I/18/77-SII dated the 4th July, 1977.
- The Tok Sabha Secretariat (Committee Pranch). 3.
- The C & A.G. of the India ( 5 spare copies)
- The Rajya Sabha Secretariat (Committee Pranch). 5.
- Ministry of Home Affaris (UTS Section/Pers.II Sec.) 6. 200 spare copies.

( R.N. DATTA) DESK OFFICER

GCPY TO AIS (III) Section for Manual AIS(II) Section/ AIS )IV) Section.

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAHA PAD, CIRCUIT PENCH LUCKNOW

#### Registration Case No. of 1988

Syed Khalid Rizvi and Others

Applicants

Versus

Union of India and Others

Respondents

### ( APPENDIX NO.3)

PUBLISHED IN THE GAZETTE OF INDIA, PART II SEC. 3(1) Dt. 12.9.77

No. 11052/2/77-AIS (II)

Government of India/Lharat Sarkar
Ministry of Home Affaris/Grih Mantralaya
Department of Personnel and Administrative Reforms
(Karmik Aur Prashasnik Sudhar Vibhag)

Niew Delhi, the 12, September, 1977
NOTIFICATION

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further to amend the Indian Police Service (Fixation of Cadre Strength) Regulations, 1955, namely:-

- 1. (I) These regulations may be called the Indian
  Police Service (Fixation of Cadre Strength)
  Third Amendment Regulations, 1977.
  - (2) They shall come into force on the date

    of their publication in the Official Gazette.

In Schedule to the Indian Police Service

(Fixation of Cadre Strength) Regulations, 1955, for

the heedings Andhra Pradesh', 'Assam-Reghalaya', 'Dihar',

'Gujarat', 'Haryana', 'Himschal Pradesh', 'Jamu & Keshmir

'Larnetaka', 'Kerala', 'Madhya Pradesh', 'Maharashtra'

'Lanipur Tripura', 'Orissa', 'Punjab', 'Rajasthan',

'Sikkim', 'Tamil Nadu', 'Uttar Pradesh, 'West Bengal',

and 'Union Terrotories' and the entries occurring

thereunder, the following shall be substituted, namely:-

#### " UTTAR PRADESE "

	SENIOR POSTS UNITER THE STATE GOVERNMENT		167
	Inspector General of Police	1	
	Director, Civil Defence-cum-Commandant General, Home Buards	1	
	Inspertor General of Police, PAC	1	
	Inspector General of Police, Intelligence Department.	1	
	Additional Inspector General of Police.	1	
	Deputy Inspectors General of Police	14	
	Deputy Inspector General of Police Training and Principal, PTC, Moradabad.	1	
	Deputy Cammandant General, Home Guards	1	
	Deputy Inspector General of Police,	1	
ર્	Railways Altested	<del>}-</del> .	()

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Director of Vigilance	. 1
Deputy Inspector General of Police, PAG, Northern Sector, Southern Sector, Western Sector and Eastern Sector.	4
Deputy Inspector General of Police (Special Inquiries)	1
Additional Deputy Inspector General of Police, CID	1
Assistant Inspector General of Police, PAC	1
Assistant Inspector General of Police	1
Superintendents of Police	<b>4</b> 8
Superintendent of Police, Lalitpur	1
Superintendent of Police, Eesdquarters	1
Superintendent of Police, Kanpur City	1
Superintendent of Police, Lucknow City	1
Superintendent of Police, Agra City	1
Superintendent of Police, Varanasi City	1
Superintendent of Police, Allahabad City	1
Superintendent of Police Meerut City	1
Additional Superintendents of Police	9
Additional Superintendents of Police, Gorakhpur	1
Additional Superintendents of Police, areilly	
Superintendent of Police, Intelligence Dept	t.6
Superintendent of Police, Criminal Investigation Department	9
Superintendent of Police, C.I.D.S.I.B. Cooperative	1
Superintendent of Police, C.I.D., S.I.B. Agriculture	1.
Superintendent of Police, Vigilance Establishment	10
Superintendent of Police(Special Enquiries	s) 1
Superintendent of Police, High Court, Allahabad	1
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	Superintendents of Police, Railways	5
	Deputy Commissioner, Sales $Tax(Gigilance)$	1
	Commandans, P.A.C., Battalions.	18
	Cmmandants, XXIX, XXX, XXXI, XXXII, XXXIII, XXXIV and U.P. P.A.C. Contingent No. 1	7
	Commandant, Special Police Force, Moradabad	1
	Deputy Commandant, Special Police Force, Moradabad	1
	Staff Officer to the Commandant General Home Guards	1
	Deputy Director, Givil Defence	1,
	Commandant, Recruits, Training School, Morada ad.	1
	Commandant, Central Training Institute, Home Guards.	1 .
	Commandant, Recruits Training Institute, sitapur	1
•	superintendent of Police, ECO	
	Inteligence and Investigation Wing(CID)	2
		2 1 <i>∈</i> 7
2.		right staders (game). Hr-
2. 3.	Intelligence and Investigation Wing(CID)  Central Deputation Reserve & 40% of 1	167
	Intelligence and Investigation Wing(CID)  Central Deputation Reserve 2 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment) Rules 1954 at 33 1% of	1 <i>€</i> 7
3.	Intelligence and Investigation Wing(CID)  Central Deputation Reserve 2 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment) Rules 1954 at 33 1% of 1 and 2 above.	1 <i>€</i> 7 <i>6</i> 7
3.	Central Deputation Reserve 2 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment)Rules 1954 at 33 1% of 1 and 2 above.  Posts to be filled by direct recruitment.	1 <i>6</i> 7 67 78 15 <i>6</i>
<ul><li>3.</li><li>4.</li><li>5.</li></ul>	Central Deputation Reserve 2 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment)Rules 1954 at 33 1% of 1 and 2 above.  Posts to be filled by direct recruitment.  Deputation Reserve	1 <i>6</i> 7 67 78 15 <i>6</i> 35
<ul><li>4.</li><li>5.</li><li>6.</li></ul>	Intelligence and Investigation Wing(CID)  Central Deputation Reserve \$\textstyle 40\% \text{ of 1} \\ above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment)Rules 1954 at 33 1% of 1 and 2 above.  Posts to be filled by direct recruitment.  Deputation Reserve  Leave Reserve	167 67 78 156 35 9 36 19
<ol> <li>4.</li> <li>6.</li> <li>7.</li> </ol>	Intelligence and Investigation Wing(CID)  Central Deputation Reserve & 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment)Rules 1954 at 33 1% of 1 and 2 above.  Posts to be filled by direct recruitment.  Deputation Reserve  Leave Reserve  Juni or Posts	167 67 78 156 35 9
<ol> <li>4.</li> <li>6.</li> <li>7.</li> </ol>	Central Deputation Reserve \$\omega\$ 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment)Rules 1954 at 33 1% of 1 and 2 above.  Posts to be filled by direct recruitment.  Deputation Reserve  Leave Reserve  Junior Posts  Training Reserve	167 67 78 156 35 9 36 19
<ol> <li>4.</li> <li>6.</li> <li>7.</li> </ol>	Intelligence and Investigation Wing(CID)  Central Deputation Reserve \$\mathcal{2}\$ 40% of 1 above  Posts to be filled by promotion under rule 9 of the Indian Police Service (Recruitment) Rules 1954 at 33 1% of 1 and 2 above.  Posts to be filled by direct recruitment.  Deputation Reserve  Leave Reserve  Juni or Posts  Training Reserve  Direct Recruitment Posts	78 156 35 9 36 19 255

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Adv Desk Officer

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#### IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH AT ALLAHABAD, CIRCUIT BENCH LUCKNOW.

#### Registration case No. of 1988.

Syed Khalid Rizvi and Others

... applicants

Versus

Union of India and others

Respondents.

( APPENDIX NO. 4)

MOST INMEDIATE
TIME BOUND

No. I-15011/5/86-IPS.I.
Government of India
Ministry of Home Affairs.

New Delhi, the 24th April, 1987

To:

The Chief Secretary to the Government of Uttar Pradesh, Lucknow.

Sub: IPS(Regulation of Seniority) Rules, 1954-Uttar Pradesh-Determination of Seniority of Promotee IPS officers of State Cadre Regarding.

Sir,

I am directed to refer State Government's D.O. letter No. 115-G 1/8 -PS-2-548(1) /86 dated 15th April, 1987 on the subject mentioned above and to say that the semiority of promotee IPS officers of State Cadre shall be as follows in the gradation List of IPS

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#### Officers of Uttar Pradesh Cadre.

2. The details of service in respect of State Police Service Officers appointed to the Indian Police Service Cadre of Uttar Prodesh are as follows:

\$/	nc. Name of the Officers	Date from which officer is continuously in Selection list.	officiating in senior	of IPS
			4	5
	s/sri		٠.	
1.	Rameshwar Singh	5.5.19 <b>73</b>	19.12.1973	€. 8.1974
2.	M.C. Jauhari	6.5.1973	19.6.1973	6.6.1974
J.	Ecri Singi	20.4.1974	26.5.1974	22.8.1977
4.	Jon Singh Phandari	20.4.1974	1.10.1974	22.8.1977
5.	P. N. Tripathi	27.5.1977	27.5.1977	22.8.1977
6•	K.B.singhal	27.5.1977	2316.1975	22.8.1977
7.	Sushil Kumar	8.5.1973	1.10.1974	22.8.1977
8.	V. N. Rei	8.5.1973	1.10.1974	22.8.1977
9.	i. O. Rawat	20.4.74	28.11.72	22. 8. 77
10.	Devendra Prasad	20.4.74	1.10.74	22.8.77
11.	.sm usl	27.5.77	27.5.77	22.5.77
12.	F. N. Prasad	<b>27.</b> 5. <b>7</b> 7	27.5.77	22.8.77
13.	L.M. Tewari	27.5.77	27.5.77	5.4.78
14.	D.N. Dhown	27.5.77	29.7.77	5.4.78
15:	K.P. Tripathi	-őo-	10-8-77	25.4.78
16.	D. K. Agrawal	-do-	31.7,75	25.4.78
17.	K. N. Bhatt	<b>-</b> ₹0 <b>-</b>	18.5.73	25.4.78
- 18.	K.C.Joshi	-30-	30.7.78	<b>2</b> 5 • 4 • <b>7</b> 8
19.	Mogendra Pal	-do-	11.8.77	25.4.78
	4	N10 1 A		

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20	. P.P.Srivastava	27.5.77	1.10.77	25.4.78
21	Ahmad Hasan	-do-	3.9.74	25.4.72
22.	. C.P. Agmihotri	27.5.77	5.6.71	25.4.78
23.	. A.N. Singh	−ã o−	3.4. <b>7</b> 7	<del>-</del> ão-
24	. A.S. Narain	-do-	8. 2. 75	−ć o−
25	. n.C. Srivastava	-do-	4.7.74	25 • 4 • 88
26	• Fori Lal	27.7.77	5.10.74	25.4.78
27	. W.P. Pripathi	27.5.7	6.7.75	-do-
28	. T. K. Joshi	-d o-	10.73	29.7.78
29	R. D. Singh	3.7.78	-co-	11.7.79
30	. Lanager Pande	-do-	8.10.73	<del>-</del> do-
52	.Hanumant Presad Misr	a -do-	1.74	26.3.80
32	. Uma Shankar	3.7.78	13.11.76	26.3.80
33	. K. J. Sri vastava	-do-	12.5.78	3.10.80
34	. M.P. Dixit	-do-	10.7.78	3.10.80
35	. Virendra Kumar	<b>+</b> ∂0=	1€. 2.77	6.12.80
36	. A.K. Pande	-do-	22. 2. 75	€.12.80
3 <b>7</b>	• 6. k. Chandra	-₫ o-	1.2.79	6.12.80
38	. U.C. Ghildiyal	-d o-	2. 2. 79	6.12.80
<b>3</b> 9	. A.D.Shukla	-do-	26.10.80	€.12.80
40	. Uma Shankar vajpai	-do-	14.1.75	6.12.80
41	. U.S.Srivastava	-do-	29.4.79	6.12.80
42	Radhey Shyam	-do-	2. 6. 675	6.12.80
43	. Kailash Nath Mishra	12.11.80	10.5.82	11.12.82
44	. M.D. Maurya	-do-	· •	19.12.83
45	• L.N.Singh	-do-	28.3.80	11.12.82
46	. Jagdish Chandra	-do-	14.1.79	11.12.82
47	. R.B.Srivastava	-00-	17.3.77	<b>-</b> ₫ 0-
48	. P.N. Sexena	-čo-	10.1.78	-do-
		M i M		

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	3		
49. H. P. Shukla	12.11.81.	49 ess	11-12-82
50. S.K. Tripathi	-do-	17.10.79	-d o-
51. Giriraj Sheh	-do-	17,10,78	22.11.83
52. S.A. Ahmed Rizvi	-do-	1.3.82	12.11.03
53. K. N. Poy	-do-,	8.7.81	-d o-
54. <b>G.</b> P. Gupta	12.11.81	14.5.79	22.11.83
55. Bosdev Lal	12.11.81	27.10.80	22.11.83
56. P. R. Dwivedi	51.7.52	8.7.78	dc-
57. % r. Shakle	12.11.81	-	19,12.83
58. I. S. Rana	31.7.52	9.6.82	19.12.83
59.E.N. Singh	12.11.31	7.11.77	-do-
60. D. D. Sharma	-co	8.7.81	-60-

The date of inclusion of name in the Select List or the date of continuous officiation in senior post, whichever is later in column 3 and 4 shall the the crucial date for determination of semiority in the IPS. If there is no period of continuous officiation of the credit of officer, thedate of his appointment to the IPS shall be the crucial date for determination of his semiority.

Government of Uttar Pradesh, the following direct recruit IPS officers started officiation in senior posts from to dates shown against their names below:-

S/No. Name of the officer and year of allotment	Date of continuous officiation.
1 2	3
S/Shri 1. C. D. Premi (RR: 1968)	29.10.1972

2. Jangi Singh(RR: 1969)

11.12.73

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Asit Kumar Chatururdi Adu-

1 2 3	
3.s/sri A.K. Mitre(RR:1970)	3.4.74
4. Othote Lal(Hi:1970)	22.5.74
5. D. P. Sinhe (Half 1972)	12.1.77
C. Smt. Kanchan Chouchary	25.7.77
7. T. Gwite (RR: 1973)	28.8.1977
8. Vikral Sing) (RR: 1974)	9.1.1979
C. Ditendra Kumar (I.: 1974)	27.4.1979
10.Mrs. hemuka huttoo (AR:1976)	7.10.1980
11. Mclkiat Rei (AR:1977)	<b>8.</b> 16.1931
12. Sivret Tripethi (R.A. 1977)	2.12.1981
15. S.K. Misra (RR: 1976)	4.12.1981 .
14. Shiv Warein Singh (RA:1982)	<b>3.</b> 12. 1983

In accordence with rule 3(3) of the APS/Rugulation of Seniority Rules, 1954, those 60 promotee officers shall be assigned the following year of allotment shown against their names below :-

Sl.No.	Name of the Offic	year of allotment
·	- <u>8/8h</u> ri	Now then then then then then then the the three part was any ways and
1. Kame	shwar Singh	1967
2. M.C.	Jauhari	1963
3. Heri	Singh	1970
4. Jodh	Singh Chandari	1970
5. P.N.	Tripathi	1972
6. K.V.	Singhal	1972
7. Sushi	1 Kumar	1970
8. K.N.	Rai	1970
	1	Attack 1

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1	8 2	. 3	·
9,	M. C. Rawat	1970	-
10	Devendra Prasad	1971	
11.	Ran Lel	1972	
12.	S.N. Presad	1972	
13.	L.N. Tewari	1972	•
14.	B. N. Dhown	1972	
15.	k.P. Tripathi	1973	
1 €.	D.K. Agrawal	1972	
17.	K.N.Bhatt	1972	•
18.	K.C.Joshi	1972	
19.	Yogendra Pal	1973	
20.	P. P. Srivesteve	1973	
21.	Ahmed Hasan	1972	
22.	O. P. Agnihotri	1972	
2పే•	A. N. Singh	1972	
24.	R.S. Narain	1972	٠
25.	R. C. Srivastava	1972	
26.	Hori Lal	1972	-
27.	H. P. Tripathi	1972	
28.	T.K. Joshi	1972	
<b>. .</b>	R. & Singh	1973	•
30.	Manager Pande	1973	
31.	Hanumat Prasad Mishra	1973	,
. 32.	Uma Shanker	1973	•
<b>33</b> .	K. B. Grivesteve	1973	
34.	M. P. Dixit	1973	
35.	Virendra Kumar	1973	• .
3ۥ	A.K. Pande	1973	
	0.4 2 4		-

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- T	1	2	3
•			
	37.	S. K. Chan ara	1974
	<b>3</b> 8•	U. C. Ghildiyal	1974
	39.	A. B. Shukle	1976
	40.	Uma Shankar Bajpai	1973
D	41.	U.S.Srivastava	1974
7	42.	Rechey Shyan	1973
·	43.	- Mailesh Math Lishra	1977
	44.	M. D. Haurya	1979
	45.	Linsingh	1977
	4G.	Jegdiel Ohandre	1977
	47.	R.B. Frivastova	1977
	48.	P. N. Saxena	1977
	49.	H. P. Shuk la	1977
	50	S.K. Tripathi	1977
	51.	Giriraj Shah	1977
	5 2.	S.K. Ahmed Rizvi	1977
-	53.	K. N. Roy	1977
	54.	B. P. Gupta	1977
	55.	Basdeo Lal	1977
· .	5 6. <sup>→</sup>	P. N. Dewedi	1977
	57.	G.K.Shukla	1979
•	<b>58</b> •	R.S. Kana	1977
	59.	S. N. Singh	1977
	60.	C. D. Sharma	1977
	/		

5. Under Rule 4(4) of the IPS(Regulation of Semiority) Rules, 1954 read with rule 4(1) (i-b)

of the said rules, these officers shall be placed in

Syed thatid ligar

Altested Asit Kumar Chatuwedi Adur



## the Gradation List of PIS officers of of Uttar Pradesh

Neme		
s/sri		
C. D. Promi		(Rh: 1968)
F. D. Hoturi		(EC/S&SC: 1968
Vijay Nath Singh		(SPS: 1968)
11. C. Jauhari		(SPS: 1968)
Vir Brashal Singh		(SPS: 1968)
On Praise)		(SPS: 1969)
3. N. Sharma		(SPSP 1968)
R. R. Sharma		(RE: 1969)
Himanshu Kumar		(RR: 1979)
Jangi Singh		(RR: 1969)
Kameshwar Singh	•	(SPg: 1969)
X XX XX	XXXX	XXXXX
A.K. Hitra		(RR: 1970)
E. C. Rawat		5 <i>P</i> \$ : 1970)
Bhupendra Singh		(SPS: 1970)
Harish Kumar		(SP3: 1970)
V.K. Jha		(RR: 1970)
Chhote Lal		(RRP 1970)
Hari Singh	•	(SPS: 1970)
Jodh Singh bhandari		(SPS: 1970)
Sushil kumer		(SP3: 1970)
V. N. Rai		(SPS: 1970)
Devendra Prasad		· (SP9: 1970)
XXXX	XXX	. ∡xx
D. P. Sinha	•	(承: 1972)

Syed Khehod Ligar.

Asil Kumar Chaturuch

(Nato)

Neme		
P.N. Tripathi	;	SPS :1972)
K.B. Singhal	!	(SPS: 1972)
Sheo Raj Singh		(SP3: 1972)
ham Lal	:	SPS: 1972)
S. N. Prasad		(SPS: 1972)
I.Phatnagar		(SPS: 1972)
5.P. Misra		(SP <b>g:</b> 1972)
A. P. Sharma		(SPS: 1972)
K.P. Rai		(SPE B. 1972)
A.B.Misra		(SPS: 1972)
N. C. Joshi		(SPS: 1972)
Jagmohan Saxena		(SP8: 1972)
B.K. singh		(SPS: 1972)
L.M. Tewari		(SPS: 1972)
D.K. Agrawal	•	(SPS: 1972)
K.N Bhaut	•	(SPSR 1972)
K.C. Joshi		(SPS i 1972)
Ahme ad Hasan		(SPS: 1972)
O.P. Agnihotri	N	(SPS: 1972)
A. N. Singh		(SPS: 1972)
R. S. Narain		(SPS: 1972)
R. C. Srivastava		(SPS: 1972)
Eori Lal		(SPS: 1982)
H.P. Tripathi		(SPS: 1972)
T. K. joshi	•	(SPS: 1972)
xxxx	xxxx	XXXX
Smt. Kanchan Choudhary	**	(RR: 1973)
sri B.N. Thown	•	(SPS: 1973)
Λ		•

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Asit Kuman Chaturucki Asit Kuman Chaturucki --10-

#### -10-

•		•
Name	·	
s/sri		•
K. P. Tripathi		(SPS: 1973)
Yogendra Pal	•	(SPS: 1973)
Cheman Lal		(RR: 1973)
T. Gwite		(RR: 1973)
P.P.Srivastava		(SPS: 1973)
R.B.singh		SPS: 1973)
Hanager Pande		(SPS: 1973)
H. P. Misra	•	(SPS: 1972)
Uma Shankar		(SPS: 1973)
K.B. Srivastava		(SPSE 1973)
Virender Kumar		(SPS: 1973)
A.K. Pande		(SPS: 1973)
Uma Shankar -ajpai	,	(SPS: 1973)
Radhey Shyam	-	(SPS: 1973)
M. P. Dixit		(SPS: 1973)
XXXX	XXXX	XXX
Vikram Singh		(RR: 1974)
S.K. Chandra		(SPS: 1974)
U. C. Ghi ldiyal		(SPS: 1974)
b.K.bhola	**	(RR: 1974)
Jitendra Kumar		(RR: 1974)
U.S.Srivastava		(SPS: 1974)
XXX	<b>x</b> xx	xx
Mrs. Renuka Muttoo		(飛: 1976)
Sri A.B. Shukla		(SPS: 1976)
XXXX	XXX	<b>XXX</b>
Malkiat Ram		(RR: 1977)
60 01 0	n Hada I	

Syd Khobil Rigir

Adlested --- 11--Asit Kumar Chatuwed Adv

Rame		
L. H. Singh		SPS: 1977)
Jagdish Chander		(SPS: 1977)
R.B. Srivestava		(SPS: 1977)
P. N. Sexens		(SPS: 1977)
srikant Tripathi		(SPS: 1977)
Giriraj Shah		(SPS: 1977)
K. N. Roy	ı	(SPS: 1977)
B.P. Gupta		(SPS: 1977)
Basučev Lai		(SPS: 1977)
s&R.singh		(SPS: 1977)
C. I. Sharma		(sPg: 1977)
Bansi Lal		(部:1977)
K.S.Rao		(RA: 1977)
Suvret Tripethi	•	(RR: 1977)
S.K. Misra	·	(hR: 1977)
S. K Ahmed Rilvi		(SP3: 1977)
K. W. Hisra		(SPS: 1977)
F.N. Dewilvedia		(SP: 1977)
R.S. Rena	•	(srg 1977)
H. F. Shaklo		(SPS: 1977)
NXIX	XXX	XXXX
S. N. Singh		(AR: 1979)
M. D. Maurya		(SPS: 1979)
G. h. Shunle		(SPa: 1979)

The concerned officers may kindly be idea informed accordingly.

6. The semiority of Dr. G. A. Shukla wil.

Syed Kholed Rigi

Asit Kumar Chatwoods



be determined separately in terms of direction dated 3.2.1987 of the Central Administrative Tribunal (Allahabad Bonch) in C.A. No. 660 of 1986.

7. Findi Version will follow.

( NoS. Sharma)

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Syed Khalid Tigi

Asit Kumar Chatuwedi

🛛 खवालत खीलाम वादी विपीमाग्य व्रतियाची (रेज्यायेग्य) पनाम १८. ७ 11, ४०% पेशी की ता॰ नं॰ मुप्तद्वमा डपर लिखे मुजहुवा में अपनी ओर से श्री एड बोकेट को अपना वकील नियुष्त करके प्रतिज्ञा (इक्सरिं) देता हूं इस मुकदमा में वकील महोदय स्वयं अथवा अन्य बकील द्वारा जो कुछ पैरवी व जद्याब देही व प्रश्नोंत्तर करें या कोई कागज बाखिय फरें या लीटावें या हमारी ओर से डिगरी धारी करावे और रुपया वसूल **एरें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर** से हमारी या अपने हस्ताक्षर से बाखिल करें और तसबीछ करें मुकद्दमा उठावें या कोई एपया ग्रमा करें या हमारी विपक्षी (फरीकसानी) का वाखिल दिवा हुआ वपया अपने या हमारे हस्ताक्षर युक्त (बस्तखती) रसीद से लेवे या पंच नियुक्त करें - बकील महोदय द्वारा की गई वप्न सय कार्यवाही हमको सर्वथा स्वीफार है और होगा मैं यह भी स्वीफाए फरता हूं कि मैं हर पेशी पर स्वयं या किसी अपसे पैरोकार को मेजता एहूंगा अगर मुकद्दमा अदम परवी में एक तरका मेरे किलाफ फैसला हो है उसक्ती जिम्मेदारी मेरे वकील पर महीं होगी इसलिए यह जालसमामा क्रिल दिया प्रयाण रहे और समय पूर काम आहे। साक्षी (गवाह) षहोसा सन् ११ (lo

Guth Central Administrative Tributal

Bench at Allahabal

Circuit Bench Luckness

परिवासी (ग्रपरं) का श्रहालितनाथा

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## Syed knalid lign rot-

बादी (मुद्र)

षनाम U. 0:1. @Mdos प्रतिवादी (मुराबेह)

मिंद्री प्रियानिक विजयीत प्रियोक्त कर्म के अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लीटावें या हमारी ओर से हिगरी जारी करावें और रूपया वसूल करें सा सुलहनामा या इकवाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई काम करावें सामा कर्म करें सा सुलहनामा उठावें

हस्ताचर से दाखिल करें झोर तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी वा विपच्च (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताचर-युक्त (दस्तखती) रसीद से लेवें वा पंच नियुक्त करें - वकीछ महोदय द्वारा की गई वह कार्यांवाही हमको सर्वथा स्वीकार है और होगी में यह भी स्वीकार करता हूं कि में हर पेशी स्वयं या किसी

्र अपने प्रोतार को भेजता रहुगा अगर मुकदमा अदम पैरवी अं प्रक दशका मेरे खिलाफ फैसला हो जाता है उसकी जिन्मे-

्र दारी होरी वकील पर न होगी। इसिलिए यह वकासतनामाँ अधिक दिया कि प्रमाण रहे श्रीर समय पर काम श्रावे।

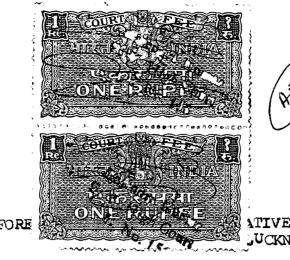
त्राची (गवाह) साची (गवाह)

'हिनांद्<u>ड'''''थ्र</u>्'''' श्रहीना'''''१्''''सन्

नाम भष्ताताता नंठ मुफद्दमा

₹ .

\ L



BEFORE

ATIVE TRIBUNAL ADDITIONAL JUCKNOW CIRCUIT BENCH)

COUNTER AFFIDAVIT 3 (On behalf of respondents no.

IN

O.A. CASE NO. 205 of 1988

Syed Khalid Rizvi and Others--Applicants

Union of India and others Opp.Parties

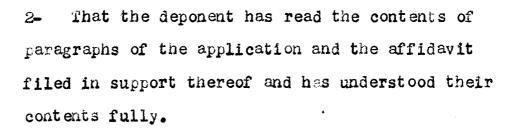
> Affidavit of H.P. Tripathi about 54 years Son of Sri Ramashrya Tripathi, Supdt. of Police, V. P. Police Headquarters, Allahabad.

> > (deponent)

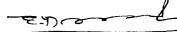
the deponent abovenamed do

hereby solemnly affirm and state as under:

1-That the deponent is one of the respondent in the aforesaid case and as such he is fully acquainted with the facts of the case deposed to below.



- 3- That the contents of paragraphs 1 and 2 of the application do not call for any reply.
- 4— That in reply to the contents of para 3 of the application it is stated that the aforesaid petition is highly beleted and is barred by limitation under section 21 of the Act.
- 5- That the contents of para 4 of the application does not call for any reply.
- are absolutely false, incorrect and denied. It is stated that the seniority of the applicant, qua the respondents were determined by the Government of India vide its order dated 24.4.1987 and the same was duly published and infact was incorporated in the gradation list of 1987 published by the Director General of Police Headquarter, Lucknow in May 1987 and therefore, the instant Claim petition having been filed after expiry of more than one year is barred by limitation as prescribed under section 21 of the Act







It is further stated that the panel which has allegedly been prepared by the Government of India has considered only those IPS Officers who have been allotted 1972 hear of allotment by the Government of India vide its order dated 24.4.1987 and hence it does not include the name of all the respondents in asmuchas the respondents 15 to 17 have been allotted by the Government of India 1973 of hear of allotment. The panel has been prepared on the basis of seniority published much earlier in point of time and hence the aforesaid application is barred by limitation.

7- That the contents of paragraphs 6(i)(ii)(iii) of the application being matter of record does not call for any reply.

That in reply to the contents of para 6(iv) of the application it is stated that in view of the amendment made in IPS Recruitment Rules 1954 the quota to fill in the IPS post by promotion was enhanced to 33 pof the post and naturally it has the affect of a increase in the total number of the post by promotion. The notification issued under IPS Cadre Strength Regulation was consequently the act of amendment in the Recruitment Rules.





9- That the contents of paragraphs 6(v)(vi) of the application are incorrect and denied. It is stated that on 31.3.1977 there were eight vacancies in promotion quota of IPS. Subsequently the said vacancies increased upto 22.8.1977 due to higher promotion. retirement etc. and consequently following 16 promotion were made in IPS on 22.8.1977:

1-Sri J.S.Bhandari

2-Sri Sudil Kumar

3-Sri V.N.Singh

4-Sri V.N.Rox,

5-Sri M.C.Rawat

6-Sri G.K.Shukla

7-Sri Bhupendra Singh

8-Sri Devendra Pd.

9-Sri Harish Kumar

10-Sri Shlvraj Singh

11-Sri Ramlal

12-Sri S.N.Pd.

13-Sri I.P.Bhatanagar

14-Sri S.P.Misra

15-Sri A.P.Sharma

16-Sri K.P.Rog.

It is stated that the aforesaid incumbents were extended that the aforesaid incumbents were extended that the select list of 1977 which was approved on 27th May 1977.



Pho

That on account of the amendment in the Recruitment Rules whereby the quota of promotion by 20. However the was increased, on 50.9.1979 the total number of vacancyes was 1231 in promotion quoto.

11. That as the select officers were available and the said vacancies further increased upto 5.4.1978 and consequently six more promotions were made on 5.4.1978 of the following officers.

1-Sri R.B.M<sub>i</sub>sra

2-Sri M.C.Joshi

o-ri Jagmohan Saxena

4-Sri B.K.Singh

5-Sri L.M.Tewari

6-Sri B.N.Dhaon

That thereafter on a further increase of vacancies on 25.4.1978 13 more appointments were made under rule 9 of Recruitment Rules in IPS of the following officers of 1971 Ideal list-

1-Sri D.K.Agarwal(respondent no.4)

2-Sri K.P.Tripathi (respondent no.3)

3-Sri K.N.Bhatt(respondent no.5)

4-Sri K.C.Joshi

5-Sri Yogendrapal (respondent no.6)

6- Sri P.P.Srivastava (respondent no.7)

7-Sri Ahmad Hasan (respondent no.8)

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8-Sri O.P.Agnihotri

9:Sri A .N.Singh (respondent no.9)

10-Sri R.S.Narain (respondent no.10)

11.Sri R.C.Srivastava (res pondent no.11)

12.Sri Horilal (respondent no.12)

13.Sri H.P.Tripathi (respondent no.13)

12(a) That on 25.4.1978 the new select list for 1978 was approved by the Commission in which the gespondent no.14 also figured. He was appointed in IPS on 29.7.1978.

made till 30.9.1978 two vacancies continued in promotion quota which remained unfilled. he aforesaid number of vacancies increased in 1979 and on 31.5.1979 there were four vacancies in promotion quota of IPS. Consequently on 11.7.1979 two promotions were made of the following incumbents:

1-Sri R.B.Singh (respondent no.15) 2-Sri Manager Pandey (respondent no.16)

That between 0.9.1979 to 31.3.1980 there were eight vacancies when Sri H.P.Misra (respondent no.17) and Sri Uma Shanker were already promoted on 26.3.1980 in IF

That the increase in the promotion quota of IPS was reasonable in asmuchas a number of State Police officers were stagnating although discharging the work of senior post in IPS. On account of the increase in the

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cadre and also increase in the work load the Govt. found it justified and proper that promotion quota which was only 25 percent should be increased and consequently it was increased to 33.3 percent. It was never challenged by any direct appointee including the applicants in the aforesaid case who were already in the service on the said date and therefore they can not be permitted to raise any grievance against the enchancement in promotion quota by amendment of IPS Recruitment Rules.

That the contents of para 6(vii) of the application are misconceived, incorrect and denied. It is stated that the direct IPS officers joined his service in junior Scale of IPS and after rendering his service for almost four years he is entitled for promotion in the senior scale. A promotee IPS Officer is entitled to be promoted directly inthe senior scale of IPS In order to rationalise the seniority between the promotee and direct recruit IPS Officers a method of determination of year of allotment and seniority has been evolved by the Government as contained under rule 3 and 4 of IPS (Regulation of Seniority) Rules which provides that on the entry of direct IPS Officers he shall be allotted and year of allotment. On his promotion to the senior post of IPS his year of allotment will not change and will remainthe same. However as the promotee IPS Officer meets direct IPS only in the seniority scale of IPS

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hence year of allotment of promotee IPS officer is given on the basis year of allotment of directly recruitment IPS officer who has been promoted earlier to the promotee officer in senior scale of IPS and therefore year of allotment of every romotee officer is almost four/years a head which is nothing to do with the promotion in senior scale of IPS and hence the contention raised in para under reply are migeo early incorrect and denied. The contention clearly shows that the applicants are mistaking their entry into the service that the year of allotment of promotee IPS Officer in asmuchas the applicant, join service in IPS and can not claim any parity with the year of allotment of the promotees who have been given the said year of allotment in view of year of allotment of direct IPS officers officiating in senior scale of pay earlier to the said promotee IPS Officers.

That the contents of paragraphs 6(viii) and (ix) of the application are incorrect and denied. There is no supersession or scoring march over the applicants by the promotee IPS officers in asmuchas their appointment in IPS has nothing to do with the seniority in asmuchas seniority is determined from the date of officiating promotion on senior scale of IPS and the applicant, who joined service in junior scale can not claim any parity with the promotees. In any case the amendment made in the year 1977 can

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The applicants in any case were aggrieved with the said amendment was promulgated and in any case when the answering respondents were promoted in IPS in senior scale of pay under Rule 9 of the Recruitment Rules and therefore the challenge of the said amendment and appointment of the answering respondent is highly belated and barred by limitation and even otherwise is wholly misconceived and the instant application is liable to be rejected.

That in reply to the contents of para 6(x) of the application it is not disputed that the amendment in the Recruitment Rules is prospective, the answering respondents became the member of the service only from the date when the answering respondent became member of the service in IPS from the date they were formally appointed in IPS under rule 9 of the Recruitment Rules. However rest of the contents contained in para under reply are misconceived, incorrect and denied. It appears that the applicants have not gone through the seniority rules which lays down the methology and manner in which year of allotment and seniority of the direct and promotee IPS officer is determined and hence the entire confusion has been created.

19- That in reply to the contents of para 6(xi) of the application it is not disputed that the Govt. of

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India issued order determining the seniority of the answering respondents on 24.4.1987. The rest of the contents are absolutely misconceived, incorrect and denied. It is stated that the Govt. of India has determined year of allotment and seniority of the applicants strictly in accordance with the rule 3 and 4 of IPS Regulation and Seniority rules ignoring the entire earlier officiating for path of service in IPS for which some of the answering respondents have approached the Hon'ble Tribunal and in case in respect of respondents no.14,15,16 and 17 the Hon'ble Tribunal have pronounced the judgment dated 9.12.1988 in OA case no.626 of 1987 directing the Govt. of India to determine year of allotment and seniority of the said incumbent from the date they continuously officiated on senior post in IPS-

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That the contents of para 6(xii) of the application are wholly misconceived, incorrect and deni3d. It is stated that year of allotment of the officers has nothing to do with the number of post, in IPS in asmuchas year of allotment and seniority is relevant for the purposes of further promotion etc. and it does not have any relevance with the number of post in asmuchas year of allotment always pertains to the junior scale of IPS and hence as the promotee IPS officers has always promoted in senior scale of IPS the same has no relevance with regard to the inter se seniority of the direct and promotee IPS officers and the contention raised that the answering respondents have been given seniority with retrospective effective

effect treating them as a member of the service with retrospective effect is absolutely incorrect and denied. It is stated that the seniority and year of allotment of IPS officer is determined under rule 3 ans 4 of the Seniority rules which recognised the continuous officiation on senior scale of post and has nothing to do with the appointment in IPS with the date of appointment in IPS under rule 9 of the Recruitment Rules. It is not disputed

That in reply to the contents of para 6(xiii) 21of the application it is stated that no rule has been given retrospective effect by the Govt. of India and the averments to the contrary contained in para under reply are incorrect and denied.

that the notification dated 12.9.1977 was prospective

and all the answering respondents were promoted in IPS

only within their quota.

22-That the contents of para 6(xiv) of the application are misconceived, incorrect and denied. It is stated that the applicants were appointed in IPS only in the junior scale initially and they can claim parity in the matter of seniority with the promotee IPS officers only after getting their promotion in senior scale of IPS and not earlier to that and hence neither there is any retrospective effect given to any rule nor it has the affect prejudicially on the applicants.



23-That the contents of para 6(xv) of the application are incorrect and denied. It is stated that the applicant no.1 was given officiating promotion in senior scale of IPS only on 29th July 1977, the applicant no.2 was given officating promotion in senior scale of IPS on 16.10.1979, the applicant no.3 was given officiating promotion in senior scale of IPS only on 9.9.1980 , although all the answering respondents were officiating in senior scale of IPS prior to the date when the applicants were given officiating promotion and therefore all the answering respondents are senior to the applicants and are entitled to claim year of allotment of those direct recruited officers who were given promotion in senior scale of IPS just before the promotees were promoted and the assertions to the contrary contained in para under reply are incorrect and denied.

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That the contents of para 6(xvi) of the application as stated are incorrect and denied. In reply it is stated that all the applicants were aware of their seniority qua the respondents since long and in any case after 24th April 1987 when the seniority of the answering respondents qua the applicants were determined by the Union of India and the same was also duly published in the gradation list of IPS officers issued by the Director General of Police, U.P. Lucknow and hence the aforesaid Claim petition is wholly barred by limitationand consideration of the applicants for penel to the post of Dy. Inspector General of Police constring

considering them senior can not be disputed in view of the aforesaid seniority .It may be pointed out that the applicant no.1 was also a party in OA case no.626 of 1987 and was issued notice by the learned Tribunal and hence the instant application having been filed on false and incorrect facts by concealing necessary and relevant facts is liable tobe dismissed on this ground also. It is further stated that the applicants can not claim that they were aware of the senseniority list dated 24.4.1987 in asmuchas even the applicant no.2 and 3 are party in OA case no. 46 of 1988 R.B.Srivastava and others Vs. Union of India and others which was admitted by the Allahabad Bench of this Hon'ble Tribunal on 20.1.1988 and the notices were duly issued to thoma. Inthese circumstances the applicants having failed to challenge the aforesaid seniority within time can not be permitted to do so and hence the instant application is barred by limitation under section 21 of the Act.

25 That the contents of para 6(xviii) of the application are wholly misconceived, incorrect and denied.

26-That the contents of para 7 of the application are denied. The grounds lack merit and are wholly misconceive The aftoresaid application is liable tobe rejected and the applicants are not entitled for any relief.

27-That the contents of para 8 of the application are incorrect and decied. The applicants are guilty of delay and laches and concealment of material facts and hence



the instant application is liable tobe rejected and no interim order is required to be passed.

28- That the contents of para 9 and 10 of the application do not call for any reply.

I, the deponent abovenamed do hereby declare that the contents of parasin, 35, 22,23 24(2), 25, 28

DRPONENT

I, Lalloo Singh clerk to Sri SUDHIR AGARWAL

ADVOCATE HIGH COURT ALLAHABAD do hereby declare that the

person making this affidavit and alleging himself tobe Sri

H. P. Tripathi is the same person who is known

to me from the perusal of record, personally.

Clerk

of Dec. 1988 at 900 a.m/p.m who has been identified by the aforesaid.



I have been satisfied myself by examining the deponent that he has understood the contents of this affidavit which has been read over and explained to him.

Oath commissioner

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## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH AT ALLAH AB AD(LUCKNOW CIRCUIT BENCH )

## REJOINDER AFFIDAVIT

OF APPLICANTS TO COUNTER AFFIDAVIT FILED BY RESPONDENTS
NOS. 3, 4, 5, 7, 8, 9, 10.11, 12, 13, 14, 15, 16 AND 17

IN

O. A. CASE NO. 205 OF 1988.

SYED KHALID RIZVI AND OTHERS. ...... RPELICANTS.

VERSUS

UNION OF INDIA AND OTHERS. .....OPPOSITE PARTIES.

AFFIDAVIT OF SYED KHALID RIZVI, aged about

40 years Son of Sri S.A.A.Rizvi, Supdt. of

Police, Crime Branch, C.I.D., U.P., Lucknow.

( deponent)

I, the deponent above named to hereby solemnly affirm and state as under:

- 1. That the deponent is one of the applicants in the aforesaid case and as such he is fully acquainted with the facts of the case deposed to below.
- 2. That the deponent has read the contents of the Counter Affidavit filed by the respondents nos. 3, 4, 5,7 to 17 and has understood their contents fully.
- 3. That the contents of Paragraph-3 of the Counter Affidavit need no reply.
- 4. That in reply to Paragraph-4 of the Counter

  Affidavit it may be pointed out that the application is

  not belated, and Section-21 of the Act is not applicable.

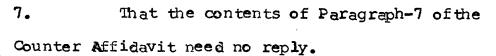
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HIGH COURT
ALLAHABAD

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- 5. That the contents of Paragraph-5 of the Counter affidavit needs no reply.
- That the contents of Paragraph-6 of the Counte 6. Affidavit are denied, In the letter of Govt. of India dated 24th April, 1987 the manner of determination of inter-se seniority was suggested. However, the Cadre controlling Authority in U.P. State was the State Govt. and the State Govt. issued no gradation List as a consequence of this letter. The Director General of Police Headquarters Lucknow was no authority to issue any gradation list. The gradation list referred to in the Counter Affidavit was only an informal information and not a final determination of seniority between the petitioners and the respondents nos. 2 to 17. also not received by the applicant for a long time. No Panel was drawn by the Govt. of India. The applicants have challenged the Panel drawn by the State Govt., for promotion to the post of Dy. Inspr. Genl. of Police, which has been referred in Para-5 of the Application, further the contents of para-5 of the petition are reiterated as correct.



- 8. That in reply to Paragraph-8 of the Counter Affidavit, Paragraph-6(iv) of the application is reiterated as correct.
- 9. That in reply to the contents of Paragraph 9 to 12 of the Counter Affidavit, contents of Paragraph 6(v) and 6(vi) of the Application are reiterated as correct. It may be further pointed out that the Promotional quota was enhanced on 12.9.77 and the applicants had given the

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vacancy position existing on 11.9.77. The respondents have not controverted the vacancy position given in the application and in order to create confusion had given the vacancy position allegedly existing on 31.3.77 and 30.9.77 which are not relevant to the case.

- 10. That the contents of Paragraph 12(a) is not admitted as correct. The respondents no. 14 was wrongly taken on the select list.
- the Counter Affidavit are denied. The additional 20 vacancies caused by increased in promotional quota in September 1977 should not enable promotee officers to get the benefit of retrospective effect as stated in Application. This assertion of the applicants has not been controverted by the answering respondents. They have merely stated that appointments were made against promotional quota, which is not the issue. At issue is the question of enhanced quota for promotees which can not operate with retrospective effect or any date before the date of actual enhancement i.e. 12th September 1977.
- 12. That the contents of Paragraph-15 of the Counter Affidavit are denied. The competence of the Covt. of India to increase the promotional quota has not been challenged in the Application. It is the violation of Section 3(1-A) of A 11 India Services Act, 1951, which is sought to be rectified regarding which answering respondents have not averred anything. What has been assailed in the application is the effort of the opposite parties to give retrospective effect to the enhancement of quota in a indirect manner by stretching back the years of allotment. Under no circumstances

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the year of allotment could go beyond the availability of vacancy in the quota of promotees as existing on 11.9.77.

Affidavit are incorrect and denied. Applicants had averred that they were all directly recruited I.P.S. Officers who had joined the service much earlier then the notification of 12.9.1977 in-creasing the promotional quota, and hence the officiation of the State Police Service Officers, who were awarded I.P.S. against the additional vacancies caused by enhancement of quota can not be given the seniority higher then petitioners as the same would be in violation of Section 3(1-A) of All India Services Act, 1951. In the Counter Affidavit the answering respondents have not rebutted this assertion. Instead they averred that the years of allotment of promotee and direct recruits are not comparable which is wholly incorrect.

Affidavit are incorrect and denied. The contention of the answering respondents that the senierity is determined from the date of the officiating premotion is not correct. The manner of determining the seniority is laid down in I.P.S. (Regulation of Seniority) Rules, 1954.

Further it is again clarified that the applicants are not seeking to challenge the amendment itself which has enhanced the promotional quota, but are only seeking the harmonious construction and implementation of the said amendment with the provisions of Section 3(1-A) of All India Services Act, 1951.

15. That the contents of Paragraph-18 and 19 of the Counter Affidavit are incorrect and denied. It is here to be stated that the notification is not retrospective which

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is admitted by the answering respondent. Normally the I.P.S.(Regulation of Seniority)Rules, 1954 confer a certain degree of retrospectivity in determining the year of allotment. In this instant case Section 3(1-A) of All India Services Act 1951 is overriding as the Rules made thereunder can not be interpreted contrary of the provisions of the main Act. Further, the other cases xexe referred to by the answering respondent are not relevant for this case.

- 16. That the contents of Paragraph-20 of the Counter Affidavit are incorrect and denied. The answering respondents have stated that the year of allotment has nothing to do with the number of post in the I.P.S., which is incorrect. Firstly, the year of allotment can be awarded only to a officer has been appointed to the I.P.S. against a vacancy in the promotional quota. Secondly, the year of allotment is also related to the select list and subject to the basic quota rule.
- That the contents of Paragraph-21 of the Counter Affidavit are incorrect and denied, and the assertions of para 6(xiii) of the application are reiterated as correct.
- 18. That the contents of Paragraph-22 of the

  Counter Affidavit are incorrect and denied. The dates of appointment of the applicants are relevant in relation to the date of amendment. Had the Rules not been amended only 2 officers of the State Service would have awarded I.P.S. year of allotment before 1977 and the respondents nos. 3 to 17 would not have got years of allotment before 1977, as they have been appointed only against the enhanced quota.

  19. That the contents of Paragraph- 23 of the

Counter Affidavit are incorrect and denied. The applicants

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were serving in the senior scale of the I.P.S. on the dates mentioned while the respondents nos. 3 to 17 were serving in the Special Grade of the U.P. Police and hence the two are not comparable.

20. That the contents of paragraphs 24, 25, 26 and 27 of the Counter Affidavit are incorrect and denied. In the claims referred therein a different question has been raised which is not that in the present claim petition. There was no concealment of fact. The Director General of Police, who himself ought to be a party in the gradation list can not settle and finalise it. It was never communicated to the applicants.

I.

Clerk of Sri As J

Lucknow do hereby declare that the person making this affidavit and alleging himself to be Sri Syed Khalid Rizvi is the same person who is known to me from the perusal of record/ personally.



Solemnly affirmed before me on the 24 th day of Dec. 1989 at 7.m a.m./p.m. who has been identified by the aforesaid.

I have been satisfied myself by examining the deponent that he has understood the contents of this affidavit which has been read over and explained to him.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT DANCH LUCKNOW

Original Appln. No. 205 of 1988 BETWEEN

S.K. Rizvi& others

.. Applicant

And

Union of India & others

Respondents

AFFIDAVIT

HIGH COURT

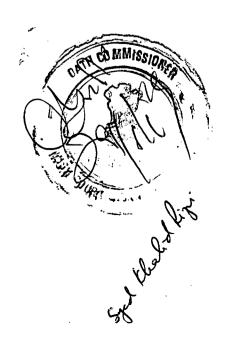
HIGH COURT

Rejoinder Africatt to the Unitten Statement of the Respondent to 1

I, S.K.Rizvi, Aged about 40 years, Son of Sayed Abdul Aziz Rizvi presently posted as C.P.C.B.C.I.D., Lucknow do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is the applicant no . 1 in the above mentioned application as such he is fully conversant with the facts and circumstances of the case. He is also doing pairvi on behalf of other applicants
- 2. That the contents of paragraph 1 and 2 of t the written statement need no reply.
- of the written statement it may be pointed out that the averments made by the applicants in the application are correct and everments made in the written statement of the respondent no. 1 are denied by to the extent of inconsistents.

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averments made in the amplication.

- That the contents of paragraph 4 of the written statement as alleged are wrong hence denied. The seniority and year of allotment of the respondents 3 to 17 has been fixed by the respondent no.1 and at the expectithat the respondent no. 1 will apply mind while so fix-ing the seniority but in the present case it appears that the respondent no.1 did not apply mind while fixing the said seniority and the years of allotment of the respondents 3 to 17
- written statement are denied. The allegations made applications against the Union of India are neither false, nor incorrect. Those are reiterated to be correct.
- That the contents of paragraphs 6&7 of the written statement as alleged are wrong hence denied. It may be pointed out that the seniority and years of allotment fixed by the respondent no. Lare incorrect and contrary to the Rules and the Provisions of the All India Services Act.
- 7. That in reply to the contents of para-8 of the Ukitten Statement, the dependent is advised to state that the Union Public Service Commission was not a necessary party. The seniority and the years of allotment of the respondents 3 to 17 was not fixed by the Union Public Service Commission



but were fixed by the Union of India.

- 8. That the contents of paragraph 9 of the written statement as alleged are wrong hence denied.
- 9. That the contents of paragraph 10 of the written statement as alleged are wrong hence denied. The application is not premature. No remedy was available to theapplicant but to evoke the jurisdiction of this Hon'ble Tribunal.

That the contents of paragraph 11 of the

written statement as alleged are wrong hence denied. The averments made there are vague and misleading However it may be pointed out that thare is no judgment of the Allahabad Bench of this Tribunal or of Hon'ble Suprame Court which subsequently require the fixation of geniority of promoted officers with retrospective affect or fixation of years of allotment with retrospective affect, ing the question of existence of vacancies or availability of vacancies in the quota for the promotees. Moreover retrospective affect of sembrity or years of allotment adversely affecting other officers in the service is contrary and in violation of Section 3(1)(a) of the All India Services Act 1959. Here it may also be asserted that in view or the bar imposed by the other provisions of the Act No Rule or amendment of the Rule can be given retrospective affect, directly or indirectly. The deponent advised to state

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that what cannot be done directly can also not be permitted to be done indirectly.

- written statement as alleged are wrong hence denied. No rules can be given affect in manner as to violate the provisions of the parent act in which the Rules have been framed. The deponent is further advised to state that a subordinate lagisalation cannot travel beyond the scope and limits of a parent lagislation.
- 12. That the contents of para 13 of the written statement as alleged are wrong hence denied. to the extent there are inconsistent with the averments made in the application.
- 13. That the contents of paragraph 14 of the written statement are misleading. The applicants have elaborated their case in their application. The averments of para under reply are denied to the extent they are inconsistent with the averments of the applicants in the application.
- 14. That the contents of paragraph 15 of the written statement as alleged are wrong hence vehementally denied. The quota for the promotees was enhanced in 1977. The respondents 3 to 17 could not come in the I.P.S. within the quota of promotees when such enhancement was made at that time. Thus the only basis of lawfull entry into service of the respondents 3 to 17 is amendment of

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1977 which enhanced the quota, and without existente of vacancy in their quota, the respondent no. 3to17 cannot get the years of allotment from the years. So far years earlier than the year of amendment and enhancement of quota, and in this manner the amendment of Rule by which the quota was enhanced has been given retrospective affect, directly or indirectly. Such retrospective affect is in violation of Section 3(i)(a) of the All India Services Act.

That the contents of paragraphs 16 & 17 15. of the written statement as alleged are wrong hence It may be pointed out that the amendment of the Rules cannot be given retrospective affect In view of the provisions of Section 3(i)(a) of the All Indiamervices Act. The satd amendment does not only enhanced the quota for the promotees but also curtails the quota for the direct recruits. The deponent further advised to state that those who come against enhanced quota of promotees implemented in 1977 could only take seniority along with their counter parts, meaning by, the direct recruits came after 1977 and not before it. By giving back year seniority and years of allotment to the addl. promoties. Actually the quota for the direct recraits hase been affectively reduced. This is contrary to the provisions

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The deponent is advised to state that the language

of 3(i)(a) of the All India Services Act not only

bars the framing of a retrospective rule but it

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prohibits even any affect of such Rule from being retrospective.

Place:Luckhow Dated: 29/6/89

## VERIFICATION

I, the above named deponen do hereby verify that the contents of paragraphs 1 to 15 of this affidavit are true to my personal knowledge.

Nothing material has been concealed and no part of it is false, so help me God.

Signed and verified on tis day of

29 June, 1989 at Lucknow.

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I, identify the above named deponent who

has signed before me. Dean Satisfred on 1 Self depenant that notally inderstand d to Wim by me,

QK. M. SRTVASTAVAD Oath Commissiones